

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/3021/2021**

This the 20<sup>th</sup> day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Manzoor Ahmad Hajam (Aged: 42 years), S/o Abdul Satar, R/o Bumhana Kupwara and one another

....Applicant

(Advocate:- Mr. G.A. Lone-Not Present)

Versus

State of Jammu and Kashmir through Commissioner/Secretary to Government, General Administration Department, Civil Secretariat, Srinagar/Jammu and 22 ors.

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. On the last listed date i.e. 22.04.2021 also, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 20.05.2021. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Manish/Shashi/Arun*